

**GOVERNMENT OF INDIA
OVERSEAS INDIAN AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1625
ANSWERED ON:03.12.2014
DEPORTATION OF INDIANS
Khuba Shri Bhagwanth

Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) whether the Government is aware that a large number of Indians who illegally migrated to other countries, are facing deportation proceedings in the respective countries;
- (b) if so, the details thereof, country and State-wise; and
- (c) the stringent measures in place to prevent such illegal migration along with the action taken/proposed to be taken against unscrupulous recruitment agencies?

Answer

MINISTER OF STATE OVERSEAS INDIAN AFFAIRS GENERAL (RETD.) SHRI V.K. SINGH

(a) & (b) Sometimes Indian workers going for work in foreign countries are arrested by the host country for violation of the visa, residency and employment related laws, rules and regulations prevailing in the host country and are generally asked to go back. Most of the Indian Missions reported that number of Indians so arrested and deported by the local authorities is not available as they are not provided by the local government.

However the number of workers arrested for residency law and visa violations during Nitaqat drive of Saudi Arabia and deported by Saudi authorities for whom Consulate has issued Emergency Certificates during the last three years is as under:

Year No. of
ECs issued

2011 10456
2012 11769
2013 04030

During the Enforcement drive against foreign illegal nationals including Indian nationals, High Commission of India, Kuala Lumpur issued emergency certificates for 1305 such illegal Indian migrants for the period from 2nd January, 2014 to 20th April, 2014.

Invariably, it is the emigrant who is at fault for traveling without proper documents. However, if a complaint is received against a registered Recruiting Agent (RA), action for suspension, cancellation and fore-feiture of Bank Guarantee, by providing an opportunity of written submissions through SCN, under section 14 of the Emigration Act 1983, is taken. If a Complaint is against unregistered agent, the same is referred to the concerned State Government for investigation and appropriate action under section 10 and 24 of the Emigration Act 1983 and other relevant laws of the land. The Police Authorities of the concerned State Government after investigating the case seek approval from Protector General of Emigrants, Ministry of Overseas Indian Affairs for prosecuting the accused in the appropriate court of law under section 27 of the Emigration Act, 1983, which are granted on priority basis.